प्रेस प्रकाशनी press release



भारतीय रिज़र्व बैंक RESERVE BANK OF INDIA

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May 16, 2025

RBI imposes monetary penalty on Deutsche Bank AG, India

The Reserve Bank of India (RBI) has, by an order dated May 13, 2025, imposed a monetary penalty of ₹50 lakh (Rupees Fifty Lakh only) on Deutsche Bank AG, India (the bank) for non-compliance with certain directions issued by RBI on 'Creation of a Central Repository of Large Common Exposures-Across Banks' read with 'Central Repository of Information on Large Credits (CRILC) – Revision in Reporting'. This penalty has been imposed in exercise of powers conferred on RBI under the provisions of Section 47A(1)(c) read with Section 46(4)(i) of the Banking Regulation Act, 1949.

The Statutory Inspection for Supervisory Evaluation (ISE 2024) of the bank was conducted by RBI with reference to its financial position as on March 31, 2024. Based on supervisory findings of non-compliance with RBI directions and related correspondence in that regard, a notice was issued to the bank advising it to show cause as to why penalty should not be imposed on it for its failure to comply with the said directions.

After considering the bank's reply to the notice and oral submissions made during the personal hearing, RBI found, *inter alia*, that the following charge against the bank was sustained, warranting imposition of monetary penalty:

The bank did not report credit information of certain borrowers to Central Repository of Information on Large Credits (CRILC).

The action is based on deficiencies in regulatory compliance and is not intended to pronounce upon the validity of any transaction or agreement entered into by the bank with its customers. Further, imposition of monetary penalty is without prejudice to any other action that may be initiated by RBI against the bank.

(Puneet Pancholy)
Chief General Manager